

**Through Video Conference via Cisco WebEx.**

Misc. Application No. 39/2020  
CBI v. Dr. P. Dasgupta

06.08.2020.

Present: Sh. Alok Kumar Sen Gupta and Sh. Suraj Prakash, counsels for the applicant Dr. P. Dasgupta.  
Ms. Shashi Vishwakarma, PP for the non-applicant/CBI with consultant Sh. C.K. Sharma.

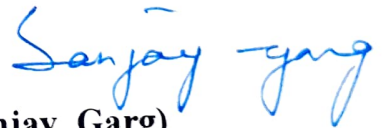
Judicial record of the main case has been received.

Part arguments on the application heard on behalf of the applicant.

At the request of the counsel for the applicant, the application be re-listed for further arguments on **20.08.2020**. The date has been given as per the convenience of the counsel for the applicant.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



**(Sanjay Garg)**  
Special Judge (PC Act) (CBI) -18,  
Rouse Avenue District Courts,  
New Delhi/06.08.2020.

**Through Video Conference via Cisco WebEx.**

CBI Case No. 09/2019

CBI v. Vinay Kumar Chibber & Ors.

**06.08.2020**

Present: Ms. Shashi Vishwakarma, **IP** for the CBI with consultant Sh.  
C. K. Sharma.

Accused No. 1 on bail.

Accused Nos. 6 to 11 are POs.

Sh. Anindya Malhotra and Sh. Shaurya Lamba, counsels for accused  
No.1.

Sh. Nitya Sharma, proxy counsel for accused Nos. 2 and 3.

Sh. Gopal Singh, counsel for accused Nos. 4, 17 and 18.

Sh. Praveen Aggarwal, legal aid counsel for accused No.5.

Sh. V. K. Prasad, counsel for accused Nos. 12 and 13.

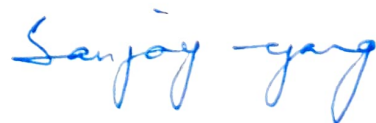
Sh. Arun Sharma, counsel for accused No. 15.

Vide office order No. 26/DHC/2020 dated 30.07.2020 passed by the  
Hon'ble High Court of Delhi, the normal functioning of the courts has been further  
suspended till 14.08.2020.

At joint request, the matter be re-listed for final arguments on **18.09.2020**.

A copy of the order be sent to the computer branch for uploading the same  
on website.

Original signed order has been retained by the undersigned, which shall be  
placed on record on reopening of courts after the lockdown ends or as and when the  
undersigned visits the court.



**(Sanjay Garg)**

Special Judge (PC Act) (CBI) -18,  
Rouse Avenue District Courts,  
New Delhi/06.08.2020.